

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 971/MP/2025

Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 06.07.2021 executed between Nangalbibra-Bongaigaon Transmission Limited and its Long-Term Transmission Customers, inter alia, seeking approval/declaration recognizing Force Majeure Events that impacted the implementation of the Project and the Petitioner's right to consequential relief.

Petitioner : Nangalbibra - Bongaigaon Transmission Limited (NBTL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 10 Ors.

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu S. Patil, Senior Advocate, NBTL
Shri Deep Rao Palepu, Advocate, NBTL
Ms. Shikha Sood, Advocate, NBTL
Shri Iqra Khan, Advocate NBTL
Shri Vinit Kumar, Advocate, MECL

Record of Proceedings

The learned senior counsel for the Petitioner submitted that the present Petition seeks reliefs due to various Force Majeure and Change in Law events that affected the implementation of the Project. He submitted that the Petitioner has already concluded its submissions on the Force Majeure events during the previous hearing and, referring to his note of arguments, made detailed oral submissions on the various Change in Law events that impacted the Project. He further submitted that Petitioner has prayed for IDC and IEDC, carrying cost and shifting of the first Contract Year upon the extension of SCOD. Concluding his arguments, the learned senior counsel also submitted that the Respondents had already been granted multiple opportunities and since they chose to appear only at the advanced stage of proceedings, the Commission may reserve the matter for orders while permitting them to file their written submissions, if any.

2. The learned counsel appearing on behalf of Respondent No.2, Meghalaya Energy Corporation Limited (MECL), submitted that MECL has filed its reply in the



matter and further requested an opportunity to make oral arguments on the next date due to non-availability of the arguing counsel.

3. Considering the request of the learned counsel for the Respondent, MECL, the Commission adjourned the matter to grant the Respondents a final opportunity to make their oral arguments, if any, on the next date of hearing.

4. The Petition remained part-heard and will be listed for hearing on **22.9.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

